

R.O.C.No.86109-A/2017-B2



CIVIL JUDGE
TRANSFER & POSTINGS

NOTIFICATION No.196/ 2017

The Government, in G.O.Ms.No.754, Home(Cts.III) Department, dated 12.10.2017 and in G.O.Ms.No.755, Home (Courts-II) Department, dated 12.10.2017, have issued orders for constitution of District Munsif-cum-Judicial Magistrate Court, Vazhapadi in Salem District, in the cadre of Civil Judge.

Tmt.M.Santhosham, Special Judicial Magistrate, Special Court for Exclusive Trial of Land Grabbing Cases, Salem, is transferred and posted as District Munsif-cum-Judicial Magistrate, Vazhapadi, in the aforesaid newly sanctioned Court.

HIGH COURT, MADRAS.

DATED : 09.11.2017

P. S. M. 09/11/17
REGISTRAR GENERAL

To

1. Tmt.M.Santhosham, Special Judicial Magistrate, Special Court for Exclusive Trial of Land Grabbing Cases, Salem.
2. The Special Judicial Magistrate, Special Court for Exclusive Trial of Land Grabbing Cases, Salem.
3. The Principal District Judge, Salem.
4. The Chief Judicial Magistrate, Salem.
5. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai.18.
6. The Treasury Officer, Salem.

Copy to:

1. The Chief Secretary to Government, Secretariat, Chennai-9.
 2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
 3. The Secretary to His Excellency, the Governor, Raj Bhavan, Chennai-22.
 4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
 5. The Registrar (IT-cum-Statistics), High Court, Madras.
 6. The Director, Tamil Nadu Mediation and Conciliation Centre, High Court, Madras.
 7. The Registrar (Judicial), High Court, Madras.
 8. The Registrar (Vigilance), High Court, Madras (12 copies).
 9. The Registrar (Management), High Court, Madras.
 10. The Registrar (Special Cell), High Court, Madras.
 11. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
 12. The Registrar (District Judiciary), High Court, Madras.
 13. The Additional Registrar -I (Vigilance), High Court, Madras.
 14. The Registrar (Administration), High Court, Madras.
 15. The Registrar-cum-Special Officer (Liaisoning), High Court, Madras.
 16. The Registrar (Recruitment), High Court, Madras.
 17. The Official Assignee, High Court, Madras.
 18. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
 19. The Additional Registrar-II (Vigilance), Madurai Bench of Madras High Court, Madurai.
 20. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
 21. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
 22. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
 23. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
 24. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
 25. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
 26. The Deputy Director, Regional Centre of Tamil Nadu State Judicial Academy, No.251, Scheme Road, Race Course, Coimbatore – 641 018.
 27. The Deputy Director, Regional Centre of Tamil Nadu State Judicial Academy, Alagar Koil Road, K.Pudur, Madurai-625 002.
 28. The Chief Accounts Officer, High Court, Madras.
 29. The Assistant Registrar, Admn.II / Admn.III / Admn.IV / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
 30. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / B7 / 'J' / Library / Stationery Sections / Legal Cell / Server Room, High Court, Madras.
 31. The Technical Director, NIC, High Court, Madras.
 32. The Record Keeper, A.D. Records, High Court, Madras.
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OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judge – Transfer and postings -
Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No.196 / 2017, dated : 09 .11.2017

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Tmt.M.Santhosham, Special Judicial Magistrate, Special Court for Exclusive Trial of Land Grabbing Cases, Salem, who has been transferred and posted as District Munsif-cum-Judicial Magistrate, Vazhapadi, in the newly sanctioned court vide High Court's Notification cited above, is required to hand over charge of her present post and also the post of Judicial Magistrate, Mobile Court, Salem, which she is now holding as full additional charge, to the Judicial Magistrate VI, Salem, immediately and is required to assume charge of the post of District Munsif-cum-Judicial Magistrate, Vazhapadi, in the newly Constituted Court, on 12.11.2017.

As the inauguration of the District Munsif-cum-Judicial Magistrate Court, Vazhapadi, is to be held on 12.11.2017, Tmt.M.Santhosham, is required to report to the Principal District Judge, Salem, on 11.11.2017 A.N., without fail, in connection with inauguration of the said newly Constituted Court.

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The Judicial Magistrate VI, Salem, is required to hold full additional charge of the posts of Special Judicial Magistrate, Special Court for Exclusive Trial of Land Grabbing Cases, Salem and Judicial Magistrate, Mobile Court, Salem, until further orders.

HIGH COURT, MADRAS.
DATED : 09.11.2017

Q. S. M. 09/11/17
REGISTRAR GENERAL

To

1. Tmt.M.Santhosham, Special Judicial Magistrate, Special Court for Exclusive Trial of Land Grabbing Cases, Salem.
2. The Special Judicial Magistrate, Special Court for Exclusive Trial of Land Grabbing Cases, Salem.
3. The Judicial Magistrate VI, Salem.
4. The Principal District Judge, Salem.
5. The Chief Judicial Magistrate, Salem.
6. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai.18.
7. The Treasury Officer, Salem.